

(c) whether such internal trading is permissible to the foreign subsidiaries under FERA;

(d) whether any action has been taken against the delinquent management of this company in this regard; and

(e) whether Hindustan Lever is still persisting with such practices under the cover of newly coined words like 'Processed Triglycerides'?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES
SHRI BRAJA MOHAN MOHANTY : (a) Yes, Sir.

(b) The raw materials used in the manufacture of vanaspati are imported oils allotted by the Government and indigenous oil purchased by the Vanaspati factory in the market. There is no evidence of the Company having diverted the imported oil allotted to it in the open market during 1974, nor has it admitted having done so.

(c) and (d). Do not arise.

(e) This would be got *looked into*.

Allotment of Flats by D.D.A.

4196. SHRI ERA ANBARASU: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) who is the competent authority in the D.D.A. to allot MIG, LIG, and EWS houses/flats to persons having income in the category of HIG, MIG and LIG respectively;

(b) whether that authority has exercised its above mentioned powers in any case; and

(c) if so, on what consideration and the list of persons to whom flats have been allotted in relaxation of the normal prescribed procedure of the D.D.A.?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH):

(a) The DDA has reported that the Chairman/Vice-Chairman can exercise their discretion in deciding such cases in view of the powers delegated to them by the Authority for making allotments on compassionate grounds.

(b) and (c). The DDA has reported that the Vice-Chairman normally condones the difference if the income of the registered person marginally exceeds or falls short of the income limit fixed for a particular category in which he is registered. The DDA has also reported that there is no such case during the year 1980-81.

केन्द्रीय सार्वजनिक निर्माण विभाग और दिल्ली विकास प्राधिकरण के विरुद्ध भ्रष्टाचार के कथित आरोप

4197. श्री शिव शरण वर्मा : क्या निर्माण और आवास मंत्री यह बातों की जांच करेंगे कि :

(क) क्या यह सच है कि मई, 1981 में जुलाई, 1981 की अधि के दौरान कुछ सांसदों ने उन्हें एक पत्र लिखा था, जिसमें केन्द्रीय सार्वजनिक निर्माण विभाग, आवास विभाग और दिल्ली विकास प्राधिकरण में विद्यमान भ्रष्ट प्रक्रियाएं और विभागीय घोखा घड़ी के आरोप लगाए गए थे ; और

(ख) यदि हां, तो इन पत्र में क्या क्या आरोप लगाए गए हैं और पिछले पत्रों में क्या आरोप लगाए गए थे तथा इन आरोपों की जांच कराने के लिए अब तक क्या कार्यवाही की गई है ?

संसदीय कार्य तथा निर्माण और आवास मंत्री (श्री भीष्म नारायण सिंह) : (क) तथा (ख). सूचना एकत्र की जा रही है तथा सभा पटल पर रख दी जाएगी।